

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2
C.P. (IB)/156(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: CEVA LOGISTICS INDIA PRIVATE
 LIMITED VS DEX-VIN POLYMERS
 PRIVATE LIMITED

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Omprakash Parihar, Ld. Counsel for the Applicant present. None present for the Corporate Debtor.
2. Ld. Counsel for the Applicant seeks for withdrawal of this Company Petition contending that Corporate Debtor has already been admitted into liquidation process in CP No. 3226/2018. Accordingly, nothing remains in this Petition. Hence, C.P. (IB)/156(MB)2024 is dismissed as withdrawn.
3. However, the Petitioner is at liberty to approach the liquidator for their claim as per law.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)